
(2021) 01 TDSAT CK 0017

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition 58 Of 2020 With Misc Application 205 Of 2020

Bharti Airtel Limited

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 22-01-2021

Acts Referred:

Citation : (2021) 01 TDSAT CK 0017

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Lakshmeesh S Kamath, Mannu Singh, A P Sahay

Judgement

Admit. No notice need be issued as learned counsel for the respondent- Union of India has already appeared .

Learned counsel appearing for the Union of India is aware of the last order passed on 17.12.2020 wherein it was indicated that further opportunity

for reply shall be granted only on appropriate cost. Still a prayer has been made for grant of further time for filing reply. As prayed, two weeks'

time is granted but by way of last opportunity and on a token cost of Rs. 5000/- to be paid before the next date in favour of TDSAT Employees

Welfare Society. Rejoinder, if required, may be filed within two weeks thereafter.

Post the matter under the head ""For Directions"" on 25.2.2021.